



seeks time to file rejoinder to the reply filed by respondent nos. 7,8 and 10. Accordingly, we fix **16<sup>th</sup> January, 2013** for hearing of the appeal. Meanwhile before the date of hearing the appellant may file rejoinder to the reply filed by respondent nos. 7, 8 and 10.

**(V.J. Talwar)**  
**Technical Member**

**(Justice P.S. Datta)**  
**Judicial Member**

SS